CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 284/MP/2023 along with IA No. 72/2023

Subject	:	Petition for exclusion of drawal of BBMB from the deemed General Network Access quantum of the State of Punjab
Petitioner	:	Punjab State Power Corporation Limited (PSPCL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 316/MP/2023

Subject	:	Petition under section 79(1)(c) read with Regulations 18, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for exclusion of drawl of BBMB from the deemed general network access quantum of the State of Haryana.
Petitioner	:	Haryana Power Purchase Centre (HPPC)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Ors

Petition No. 3/RP/2024

Subject	:	Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of Order dated 22.09.2023 in Petition No. 11/SM/2023.
Petitioner	:	Punjab State Power Corporation Limited (PSPCL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)

Petition No. 4/RP/2024 along with IA No.1/2024

Subject	:	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for review of Order dated 22.09.2023 in Petition No. 11/SM/2023.
Petitioner	:	Haryana Power Purchase Centre (HPPC)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)

Date of Hearing	:	**19.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Poorva Saigal, Advocate, HPPC & PSPCL Ms. Kaavya Madaan, Advocate, HPPC & PSPCL Shri Alok Shankar, Advocate, CTUIL Shri Lashit Sharma, CTUIL Shri Ashok Rajan, NLDC Shri Debjyoti Majumder, NLDC Shri Alok Mishra, NLDC

Record of Proceedings

At the outset, learned counsel for the Petitioners in Petition Nos. 284/MP/2023 and 316/MP/2023 requested time to file their response to the Report dated 17.11.2026 issued on the outcome of the meetings chaired by the Chief (Engineering), CERC, pursuant to the direction issued vide the Record of Proceedings dated 17.10.2024. She also added that since the cause of action in Petition Nos. 3/RP/2024 and 4/RP/2024 was the same, all these Petitions be listed together for hearing.

2. Considering the submissions of learned counsel for the Petitioners, the Commission adjourned the matters. Further, all the parties were permitted to file their response/views on the Report dated 17.11.2026, if any, within four weeks.

3. The Petitions will be listed for the hearing on **19.01.2027.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)